

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2024

- Subject : Petition under Section 79(1)(b) read with Section 63 of the Electricity Act, 2003 to place on record subsequent developments after passing of the order dated 2.4.2022 by this Commission in Petition No. 286/AT/2021 for the adoption of tariff of solar power projects of 8900 MW connected to inter-State Transmission System linked with Setting-up of Solar Manufacturing Plant, selected through competitive bidding process as per the Guidelines dated 3.8.2017 of the Central Government as amended from time to time.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Andhra Pradesh Southern Power Distribution Co. Ltd. and Ors.
- Date of Hearing : **7.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsa Saraswati, Advocate, SECI

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed to place on record certain subsequent developments after the passing of the order dated 2.4.2022 by this Commission in Petition No. 286/AT/2021 in the matter of SECI v. Azure Power India Pvt. Ltd. and Ors. Learned senior counsel submitted that there had been a substitution of power developer, namely, from Azure to Adani on account of the surrender of the 2333 MW by Azure, and pursuant thereto, SECI has entered into the PPAs dated 26.12.2023 and 13.3.2024 with Adani for this 2333 MW and the Supplementary PSAs dated 29.12.2023 and 1.3.2024 to the Tripartite PSA dated 1.12.2021 between SECI, AP Discoms and Govt. of Andhra Pradesh. Learned senior counsel added that the Andhra Pradesh Electricity Regulatory Commission has already approved the above procurement.

2. Considering the submissions made by the learned senior counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents are to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. The Petition will be listed for hearing on **28.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)